



125/02

IN THE COURT OF THE ADDL. CHIEF METROPOLITAN
MAGISTRATE,
TEES HAZARI, DELHI

CC NO: 12/12/02

62401R98376002

Securities and Exchange Board of India, a
statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its Head
Office at Mittal Court, B - Wing, 224
Nariman Point, Mumbai - 400 021
represented by its Legal Officer, Shri
Sharad Bansode.

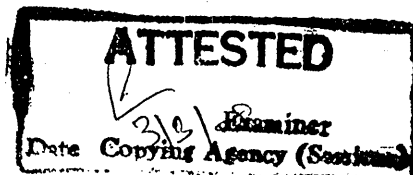
...Complainant

Vs.

1. Oriental Green Environment Ltd. a
company incorporated under the
provisions of Companies Act, 1956 and
having its Registered Office at Oriental
Towers, C- 50, Community Centre,
Naraina, New Delhi- 110 008.
2. Sh. Sarjeet Singh, S/o Not known to the
complainant; Occupation: Managing
Director of the Accused No.1; resident
of C- 18, Duggal Estate, Devli Road,

24

12





Khanpur Extn. New Delhi- 110062.

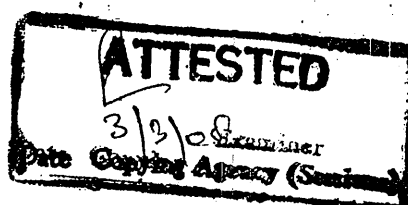
3. Sh. N. S. Saini, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of C- 18, Duggal Estate, Devli Road, Khanpur Extn. New Delhi- 110062.
4. Shri Nanak Singh, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of C- 18, Duggal Estate, Devli Road, Khanpur Extn. New Delhi- 110062..

...Accused

COMPLAINT UNDER SECTION 190 and 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND
27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT,

1992

It may please Your Honour



7-9-06

RV
Recorder
28/7/06



Pr: Sh. Sachid Setia for SEBT.

No accused is present.

Since all of them have already been declared PO.

An application has been moved for substitution of Ms. Versha Aggarwal, Manager in place of Sh. Shalad Bansode who is unable to attend the court on account of his being on study leave. Since the application is a formal one, the same is allowed and Ms. Versha Aggarwal is permitted to continue this case on behalf of SEBT.

Since the witness is present and the statement is to be recorded u/s 299 Cr.P.C., the witness be examined.

Witness examined. SEBT has closed its evidence. File be consigned to record to be revived upon apprehension of any or all of the accused.

AST/7-9-06

Announced proper
combon 7.9.06

Johannan
AST/7-9-06.

